

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.247 - IA/786(AHM)2022
in
CP(IB) 76 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

VHCL Industries Ltd
V/s
State Bank of India & Ors

.....Applicant

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kiran Shah, FCA (Liquidator in Person)
For the Respondent : Mr. Dhiren R. Dave, Adv. for R-4
Mr. Rajesh Bohra, Adv. for R-1

ORDER

IA/786(AHM)2022

Respondent no.1& 4 have filed their written submissions. From the record, it appears that respondent no.2,3 & 5 are not properly served. Applicant is directed to serve notice upon respondent no.2,3 & 5 through speed-post or hand delivery and file service report.

List for further consideration on 07.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)